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TUESDAY, FEBRUARY 18, 2014

[SAKA 1935]

**PART IV**—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 290-L.—18th February, 2014.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 4 of 2014**

**THE HOWRAH MUNICIPAL CORPORATION  
(AMENDMENT) BILL, 2014.**

**A  
BILL**

*to amend the Howrah Municipal Corporation Act, 1980.*

WHEREAS it is expedient to amend the *Howrah Municipal Corporation Act, 1980*, for the purposes and in the manner hereinafter appearing;

West Ben. Act  
LVIII of 1980.

It is hereby enacted in the Sixty-fifth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the Howrah Municipal Corporation (Amendment) Act, 2014.

(2) It shall be deemed to have come into force on and from 17th January, 2014.

*The Howrah Municipal Corporation  
(Amendment) Bill, 2014.*

Amendment of  
section 6 of the  
West Ben. Act  
LVIII  
of 1980.

Amendment of  
section 11.

Repeal and  
saving.

2. In sub-section (1) of section 6 of the Howrah Municipal Corporation Act, 1980 (hereinafter referred to as the principal Act), for the words "not exceeding five", the words "not exceeding ten" shall be substituted.

3. In sub-section (1) of section 11 of the principal Act,—

- (i) for the words "five boroughs", the words "at least seven boroughs" shall be substituted; and
- (ii) for the words "ten contiguous wards", the words "at least seven contiguous wards" shall be substituted.

4. (1) The Howrah Municipal Corporation (Amendment) Ordinance, 2014, is hereby repealed.

West Ben. Ord. I  
of 2014.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been validly done or taken under the principal Act as amended by this Act.

**STATEMENT OF OBJECTS AND REASONS.**

It is considered necessary and expedient to amend the Howrah Municipal Corporation Act, 1980 (West Ben. Act LVIII of 1980) for the purposes of making provisions for determining—

- (a) the number of elected members of the Corporation for constituting Mayor-in-Council;
- (b) the number of boroughs; and
- (c) the number of contiguous wards constituting each borough.

2. As the West Bengal Legislative Assembly was not in session and it was necessary to take immediate action in the matter, an Ordinance, namely, the Howrah Municipal Corporation (Amendment) Ordinance, 2014 (West Ben. Ord. I of 2014) was promulgated.

- 3. The Bill seeks to replace the said Ordinance by an Act of the State Legislature.
- 4. The Bill has been framed with the above objects in view.
- 5. There is no financial implication involved in the Bill.

KOLKATA,  
The 18th February, 2014.

FIRHAD HAKIM,  
Member-in-charge.

By order of the Governor,  
MALAY MARUT BANERJEE,  
Secy. to the Govt. of West Bengal,  
Law Department.